Sr. No.	Date	Orders

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ ITA 279/2002

BRITIKA EXPORTS P LTD ..... Appellant
Through Mr. Salil Aggarwal with
Mr.Prakash Kumar, Advs.

versus

COMMR OF INCOME TAX VIII ..... Respondent
Through Mr. R.D. Jolly, Adv.

CORAM:
HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE MADAN B. LOKUR

ORDER

% **28.08.2003**

It is pointed out by learned counsel for the appellant that in respect of assessment year 1992-93, the assessee had moved an application for settlement under the Kar Vivad Samadhan Scheme, 1998 and a certificate under Section 90(2) of the said Scheme has also been issued. In view of the provisions contained in sub-section 4 of Section 90 of the said Scheme, this appeal is rendered infructuous and is accordingly dismissed.

D.K. JAIN, J

MADAN B. LOKUR, J

AUGUST 28, 2003
"v"